SREESAI TRADING INDIA PRIVATE LIMITED

I **FINANCIAL CREDITORS - FORM C**

The Public Announcement called for submission of proof of claims from Financial Creditors in Form C as stipulated in Regulation 8. Till 16.08.2022 the undersigned Resolution Professional has received claims from the following Financial Creditors:

(A) FINANCIAL CREDITORS - FORM C RECEIVED

Sr. no.	Name	Claimant (Secured/unsecured/contingent)	Related party of the Corporate Debtor	Identification Number, if any	Liability as per books of accounts	Amount of Claim (Rs.)				Amount of Claim Admitted (Rs.) * see note below				Amount under verification (Rs.)	Voting Share (%) in CoC
						Total claims by creditors (principal amount) (a)	Total claims by creditors (Interest) (b)	Total claims by creditors (Other Charges) (c)	Total (a+b+c)	Total Claims admitted (principal amount) (a)	Total Claims admitted (Interest) (b)	Total claims admitted (Other Charges) (c)	Total (a+b)		
A.	**Financial Creditors**														
1	HDFC Bank	Secured*	No	L65920MH1994PLC080618	25,64,931	12011126.56	-	-	12011126.56	118,30,269.56	-	-	118,30,269.56	Nil	100%
	TOTAL (A)				**25,64,931**	**120,11,126**	**-**	**-**	**120,11,127**	**118,30,270**	**-**	**-**	**118,30,270**	**-**	**100%**

* As per the ROC records HDFC Bank Limited is a Secured Financial Creditor has exclusive charge by way of hypothecation on the following Assets of the Corporate Debtor:

i. All the Stock in trade both present and future consisting of raw materials finished goods in process of manufacturing.
ii. All the book debts, amount outstanding's, monies receivable, claims, and bills which are now due and owing.

The IRP therefore has sent an intimation email to the charge holder HDFC Bank Limited and to file their claim during the CIRP.However even after reminders emails the IRP to date has not received the claim from said charge holder. Therefore the claim of HDFC Bank Limited has been provisionally considered to the tune of Rs. 1,18,30,269.56/- and the same was based on the statement provided by the Suspended Board of Directors through email dated 18th August 2022. Further the IRP has also communicated the same to HDFC Bank Limited, however no response has been received to date.